

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No. 15/(MAH)/2015  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Mr. Vikas Francis Koli  
V/s.  
M/s. Shahi Shipping Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Vikas F Koli	P. 1	V Koli
2	Piroz Sayyad	P. 2	Piroz Sayyad
3	V. Mannadiar	Advocate for Petitioners	V. Mannadiar

Order

CP No. 15/397-398/CLB/MB/MAH/2015

The Petitioner Counsel is present. The Petitioner is also present in person. The Respondent is called absent.

On seeing the order file, it appears that this matter has come for hearing for several times, but the Respondent side did not appear to the past hearings except to the Hearing dated 16.02.2015. thereafter this matter has been adjourned from time to time for there being no presiding officer in CLB, Mumbai.

For the Respondent side being absent to this hearing, this Bench hereby set this case ex-parte against the Respondents.

However, the Counsel appearing on behalf of the Petitioner has today sought for withdrawal of the Company petition with liberty, the same is hereby dismissed with liberty to the Petitioner.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)